

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**CP No.334/2017
In
OA No.2507/2016**

New Delhi, this the 19th day of July, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

1. Dr. (Mrs.) Reeta Mongia
Aged about 59 years
W/o Dr. Jatinder Mongia
R/o WZ-216, Krishna Park
Tilak Nagar, New Delhi.
2. Dr. (Mrs.) Junu Kumari Das
Aged about 52 years
W/o Shri Nawal Kishore
R/o 5C/95, New Rohtak Road
Karol Bagh, New Delhi – 110 005.
3. Dr. Rajender Kumar Chopra
Aged about 57 years
S/o Late Shri Dina Nath Chopra
R/o SE-108, Shastri Nagar
Ghaziabad, UP-201002. Petitioners

(By Advocate:Shri Ajesh Luthra)

VERSUS

1. Shri Madhup Vyas
Principal Secretary (Health & FW)
Govt. of NCT of Delhi
9th Floor, A Wing, New Building
Delhi Secretariat, IP Estate
New Delhi – 110 002.
2. Dr. Kishti Bhushan
Director General
Directorate of Health Services
Govt. of NCT of Delhi
F-17, Karkardooma
Delhi – 110 032. Respondents.

(By Advocate:Shri Amit Anand)

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar,

Heard both sides.

2. When this matter is taken up for hearing, the learned counsel for the respondents while producing an Order dated 18.07.2017 submitted that they have complied with the order of this Tribunal and prays for dismissal of the CP.

3. In the circumstances and in view of the substantial compliance of the Order of this Tribunal, the CP is closed and notices issued to the respondents are discharged. However, the applicant is at liberty to question the order now passed by the respondents, if they are still aggrieved, in accordance with law. No costs.

(Shekhar Agarwal)
Member (A)

(V. Ajay Kumar)
Member (J)

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